

**THE HIGH COURT OF MEGHALAYA
AT SHILLONG**

CIRCULAR

Dated, Shillong, the ___ December, 2018

No.HCM.II/89/2014/Estt/

It is noticed that several communication/allotment/etc. are being sent without the knowledge of the High Court and without proper approval.

It is notified to all Judicial Officers and Officers in the Registry that henceforth no communication/allotment etc. on behalf of the High Court shall be sent without the approval of the Registrar General.

By order;

REGISTRAR GENERAL

Memo. No.HCM.II/89/2014/Estt/6188-A Shillong, the 19th December, 2018

Copy to for information:

1. The Joint Registrar-cum-Secretary to Hon'ble the Chief Justice, High Court of Meghalaya.
2. The P.S to Hon'ble Mr. Justice S.R.Sen, Judge, High Court of Meghalaya.
3. The P.S to Hon'ble Mr. Justice H.S.Thangkhiew, Judge, High Court of Meghalaya.
4. The Registrar (Admn), High Court of Meghalaya.
5. The Registrar (Judl), High Court of Meghalaya.
6. The Joint Registrar-cum-OSD, High Court of Meghalaya.
7. The Deputy Registrars
8. The Assistant Registrars
9. The Member Secretary, Meghalaya State Legal Services Authority, Shillong.
10. The Director, Meghalaya State Judicial Academy, Shillong.
11. The District & Sessions Judge,
Shillong/Tura/Jowai/Williamnagar/Nongpoh/Nongstoin/Ampati.
12. The Central Project Coordinator, High Court of Meghalaya.
13. The System Analyst, High Court of Meghalaya, for uploading the same in the Official website.
14. The PRO, High Court of Meghalaya.
15. The Court Officers
16. Office file.


REGISTRAR GENERAL